

घमकी देने का मामला बड़ा गम्भीर है। विदेश मंत्री सहमत हों तो कल इसको लिया जा सकता है। ... (व्यवधान) ...

अध्यक्ष महोदय : जो मैं ने एलाऊ नहीं किया है उसके लिए मेरे कमरे में पूछ सकते हैं।

SHRI SAMAR GUHA : The matter I have raised is of urgent public importance. Would you not kindly draw Government's attention to it ?

MR. SPEAKER : Papers to be laid on the Table.

SHRI SAMAR GUHA : If you do not allow even questions like this, what shall we do ?

MR. SPEAKER : I did not allow him.

SHRI SAMAR GUHA : I request you to allow it.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : About the Ultadanga accident, I have given notice of a call attention motion. Yesterday you gave an assurance...

MR. SPEAKER : A statement has already been made on it.

12.04 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF CENTRAL SILK BOARD

THE DEUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I lay on the Table a copy of the Annual Report (Hindi version) of the Central Silk Board for the year 1969-70 under sec. 12A of the Central Board Act, 1948. [Placed in Library. See No. LT-797/71.]

NOTIFICATION UNDER ESSENTIAL SERVICES MAINTENANCE ACT

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy of Notification No. S. O. 2904 (Hindi and English versions) published in Gazette of India dated the 3rd August 1971, declaring service conneted with the supply of electrical energy to the public in the State of West Bengal or with the generation, storage or transmission of electrical energy for the purpose of supply, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act. [Placed in Library. See No. LT-798/71.]

12.05 hrs.

CONVICTION OF MEMBER

(Shri Ishwar Chaudhry)

MR. SPEAKER : I have to inform the House that I have received the following letter dated the 3rd August, 1971, from the Judicial Magistrate, First Class, New Delhi :—

"I have the honour to inform you that Shri Ishwar Chaudhry, Member of Lok Sabha, was tried at the New Delhi courts before me on a charge under section 188 IPC as he contravened the prohibitory order under section 144 Cr. P. C. promulgated by a competent authority by raising slogans and staging demonstration in favour of recognition of Bangla Desh. Today, he was tried according to law and I found him guilty of the aforesaid offence and sentenced him to simple imprisonment for one day."

PUBLIC ACCOUNTS COMMITTEE

SEVENTH REPORT

SHRI SEZHIVAN (Kumbakonam) : I beg to present the Seventh Report of the Public Accounts Committee regarding Audit

[Shri Sezhiyan]

Report (Civil) 1970 and Appropriation Accounts (Civil) 1968-69 relating to the Department of Food and Ministry of Supply.

SHRI SAMAR GUHA (Contai) : Sir, I want to draw your attention to an urgent and important matter. I want to make a submission.

SEVERAL HON. MEMBERS *rose*—

MR. SPEAKER : I am not going to allow it. (*Interruption*) Mr. Samanta.

SHRI S. M. BANERJEE (Kanpur) : Sir, you just now read out something from the Judicial Magistrate, First Class, New Delhi. You just informed the House—

SHRI SAMAR GUHA : It is an important matter about Bangla Desh. I want to submit—

MR. SPEAKER : Will you please sit down, Mr. Samar Guha ? I am not allowing you. You cannot force me to allow it like that.

SHRI SAMAR GUHA : I cannot force you, but certainly it is a very urgent matter of public importance. I can appeal to you and again I can appeal to your conscience and to your sense of sympathy.

MR. SPEAKER : I have already decided not to allow it.

SHRI S. M. BANERJEE : Just now, you announced on the floor of the House that an hon. Member of this House was arrested. If I heard you correctly, he had been convicted under section 188 IPC because of contravention of the prohibitory order under Section 144 Cr. P.C., for raising Slogans in favour of recognition of Bangla Desh. Can that be a crime in this country ? It is a shame on our judiciary. (*Interruption*)

MR. SPEAKER : I am not going to allow such remarks; I am not going to allow you to make such reflections on the judiciary. Mr. Samanta !

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

THIRD REPORT

SHRI S. C. SAMANTA (Tamluk) : I beg to present the Third Report of the committee on Absence of Members from the Sittings of the House.

12.10 hrs.

RE. PAK MILITARY REGIME'S THREAT TO EXECUTE SHEIKH MUJIBUR REHMAN

MR. SPEAKER : Mr. F. A. Ahmed.

SHRI SAMAR GUHA (Contai) : I want to draw your attention to a very vital and urgent matter.

MR. SPEAKER : I am not allowing you. You have come determined. I am sorry I cannot accept it.

SHRI SAMAR GUHA : Unless and until you throw me out of this House, I will go on continuing to raise a matter about Bangla Desh and bring it to the attention of this House and through this House to the country at large, especially when the military regime there is threatening the Banga Bandhu, Sheikh Mujibur Rahman, that he would be executed before October next. Unless and until you throw me out of this House, I am not going out. Let me see. (*Interruption*)

MR. SPEAKER : He says that unless I throw him out of the House he will not stop. (*Interruption*)

श्री अटल बिहारी वाजपेयी (स्वालिपर) :
अध्यक्ष जी, मेरा निवेदन है कि शेख मुजीबुर्रहमान के बारे में सारे सदन की यह भावना है और हमारे कंग्रेशन श्री समर गुहा तो बंगला देश के मामले को बिना उठाये रह नहीं सकते हैं। आप उनसे कह सकते हैं कि आप इस मामले पर गौर कर रहे हैं और इस तरह से इस मामले को टाल सकते हैं।